- (b) the number of cases pending in the above said Special Courts;
- (c) whether Government has conducted any study to see if these Special Courts have been able to dispose of cases speedily; and
 - (d) if so, the details thereof and the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) to (d) The creation of Special Courts, their functioning and any study on disposal rate of cases by Special Courts, fall under the domain of the State Governments, which in consultation with the High Courts set up such Courts as per their requirement keeping in view the number of cases pending. The number of Special Courts created as such by various States during the last two years and the number of cases pending in these courts are not maintained centrally.

Cases pending in Family Courts of Gujarat

†1230. MAHANT SHAMBHU PRASADJI TUNDIYA: Will the Minister of LAW AND JUSTICE be pleased to state whether Government has any data of the number of cases pending in Family Courts in the State of Gujarat, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): The data in respect of cases pending in the Family Courts are not maintained centrally. As per the information received from the Hon'ble High Court of Gujarat, there are 33117 cases pending in various Family Courts in the State of Gujarat as on 31.1.2017

Status of websites of the Supreme Court and High Courts

- 1231. SHRI SHANTARAM NAIK: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) the status of websites of the Supreme Court, High Courts and District Courts in the country;
 - (b) the type of material uploaded on these websites;
- (c) whether judgements and orders of these Courts are made available on the same day on these websites;
 - (d) the yearly expenditure involved in maintenance of these websites; and
 - (e) the plans, if any, proposed to upgrade and modernise these websites?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) Websites of the Supreme Court, High Courts and

[†] Original notice of the question was received in Hindi